

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 928 of 2003

New Delhi, this the 10th day of April, 2003

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

1. Smt. Munni  
W/o Late Bishan Lal Verma  
who was serving as daftry in the office  
of CDA (Army) Meerut Cantt.  
R/o House No. 287,  
Handiya Mohalla,  
Lal Kurti,  
Meerut Cantt.
2. Kuldeep Verma S/o Late Bishan Lal Verma  
who was serving as daftry in the office  
of CDA (Army) Meerut Cantt.  
R/o House No. 287,  
Handiya Mohalla,  
Lal Kurti,  
Meerut Cantt.

-APPLICANTS

(By Advocate: Sh.V.P.S. Tyagi)

Versus

1. Union of India (through Secretary),  
Ministry of Defence, South Block,  
New Delhi.
2. The Controller General of Defence Accounts,  
West Block-V,  
R.K. Puram,  
New Delhi.
3. The CDA (Army)  
Meerut Cantt.

-RESPONDENTS

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

The learned counsel for the applicants submit that the representations submitted by the applicants dated 29.7.2002 and 22.8.2002 have not been disposed of as yet. Accordingly, I think that this OA can be disposed of at this stage itself by directing the respondents to dispose of the representations by passing a reasoned and speaking order within a period of 2 months from the date of receipt of a copy of this order. However, thereafter



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if any grievance survives, the applicants will be at liberty to challenge the same by filing a fresh OA, in accordance with law.

  
( KULDIP SINGH )  
MEMBER(JUDL)

Rakesh